

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-272(PB)/2017

IN THE MATTER OF:

Central Bank of India	...	Applicant/Petitioner
Vs		
Moser Baer Solar Limited	...	Respondent

Order under Section 7 of the Insolvency & Bankruptcy Code, 2016 (Liq).

Order delivered on 13.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner :
For Respondent :

ORDER

New IA-3137/2024

This is an application filed by the Liquidator for seeking the extension of the liquidation period. Prayer is extracted below:

“(a) That the Hon’ble National Company Law Tribunal may be pleased to allow continuation of liquidation of Corporate Debtor by a further period of six months, with effect from July 01, 2024, for its beneficial liquidation and protection of interests of Corporate Debtor’s stakeholders.

“(b) That the Hon’ble National Company Law Tribunal may be pleased to issue such directions, as may be deemed appropriate.”

Ld. Counsel Mr. Mansumyer Singh for the Liquidator appeared through VC and took us through the contents of the application more particularly Paras 6 and 7, which read as follows:

“6 That following applications are sub-judice in the matter.

Application No.	Date of filing
CA 2612/(PB) of 2019 in Company Petition No.272 (PB) of 2017	20-Nov-19
CA 1199/(PB) of 2019 in Company Petition No.272 (PB) of 2017	27-Jun-19
CA 1438/(PB) of 2019 in Company Petition No.272 (PB) of 2017	23-Jul-19
CA 2244/(PB) of 2019 in Company Petition No. 378 (PB) of 2017	10-Oct-19



CA 1201/(PB) of 2019 in Company Petition No. 272 (PB) of 2017	29-Jun-19
IA- 581(PB) of 2023 in Company Petition No. 272 (PB) of 2017	20-Jan-23
IA-5733(PB) of 2023 in Company Petition No. 378 (PB) of 2017	04-Oct-23
IA-1802(PB) of 2024 in Company Petition No. 378 (PB) of 2017	27-Mar-24
IA-3058(PB) of 2024 in Company Petition No. 272 (PB) of 2017	31-May-24

7. That aforementioned Applications had come up for hearing before this Hon'ble Tribunal on June 04, 2024, whereupon this Hon'ble Tribunal was pleased to direct the matter to be listed on August 06, 2024."

In view of the above, we are inclined to grant a period of six months with effect from 01.07.2024, as an extension of the Liquidation period.

IA-3137/2024 is **allowed** and **disposed of**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)